

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-544(PB)/2023

IN THE MATTER OF:

Lalit Mohan Bhardwaj

.... Petitioner/Applicant

Vs.

Neo Multimedia Limited

.... Respondent

Order u/S. 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Kumar Mihir

For the Respondent : None

ORDER

Mr. Kumar Mihir, Ld. Counsel for the Petitioner appears physically. In compliance of our order dated 13.05.2024, he has issued notice vide publication in 'Times of India' and 'Navbharat Times', which are widely circulated newspapers. He has also submitted proof of publication before us.

Await appearance of the Respondent.

List the matter **on 06.08.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)